

आयकर अपीलीय अधिकरण
मुंबई पीठ "जी", मुंबई
श्री विकास अवस्थी, न्यायिक सदस्य एवं
श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष
IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "G", MUMBAI
BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER &
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER
आअसं. 8068/मुं/2019 (नि.व.2013-14)
ITA NO.8068/MUM/2019 (A.Y.2013-14)
आअसं. 8069/मुं/2019 (नि.व.2014-15)
ITA NO.8069/MUM/2019 (A.Y.2014-15)
आअसं. 8070/मुं/2019 (नि.व.2015-16)
ITA NO.8070/MUM/2019 (A.Y.2015-16)
आअसं. 8071/मुं/2019 (नि.व.2014-15)
ITA NO.8071/MUM/2019 (A.Y.2014-15)

M/s Goverdhan Infraventures Pvt. Ltd.
(Now known as M/s. Verizon Infra and Trade Pvt. Ltd.)
Shop No.23, Part-A, Sai Classic,
90 Feet Road, Mulund (East),
Mumbai-400081.

PAN: **AADCG9241R**

..... अपीलार्थी /Appellant

बनाम Vs.

JCIT (OSD), CC- 2(1)

Mumbai.

..... प्रतिवादी /Respondent

अपीलार्थी द्वारा/ Appellant by : Sh. K.P. Dewani, Advocate

प्रतिवादी द्वारा/Respondent by : Sh. Vijay Jaiswal

सुनवाई की तिथि/ Date of hearing : 25/08/2021

घोषणा की तिथि/ Date of pronouncement : 25/08/2021

आदेश/ ORDER

PER VIKAS AWASTHY, J.M:

The appeals by the assessee in ITA No. 8068 to 8070 Mum 2019 are directed against the order of Commissioner of Income Tax (Appeals)-48,

Mumbai [hereinafter referred to as 'the CIT(A)'] dated 21.06.2019 common for Assessment Years (A.Y.) 2013-14 to 2015-16 confirming levy of penalty u/s 271(1)(c) of the Income Tax Act, 1961 [hereinafter referred to as 'the Act']. In ITA No. 8071/Mum/2019 the assessee has impugned the order of CIT(A) dated 21/06/2019 for the A.Y. 2014-15 confirming penalty levied u/s 271AAB(1) of the Act.

2. The Id. Counsel of the assessee stated that the assessee has opted for 'Vivad Se Vishwas Scheme, 2020 (in short 'VSVS') and hence, the assessee want to withdraw the appeals. A letter dated 25.08.2021 has also been filed to this effect.

3. Shri Vijay Jaiswal representing the Department stated that the Department has no objection if the assessee wants to withdraw appeal to avail the benefit of 'VSVS'.

4. A perusal of above communication from the counsel of assessee shows that the assessee's declaration under VSVS for the impugned assessment years has been accepted and the Designated Authority has issued Form-3 and the assessee has paid the amount as mentioned in respective Form No.3. In view of above, all four appeals by the assessee are dismissed, as withdrawn.

Order pronounced in the open court on **Wednesday**, the **25th** day of August, 2021.

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखा सदस्य / ACCOUNTANT MEMBER
मुंबई/Mumbai, दिनांक/Dated: 25/08/2021
SK, PS

Sd/-
(VIKAS AWASTHY)
न्यायिक सदस्य / JUDICIAL MEMBER

प्रतिलिपि अग्रेषितCopy of the Order forwarded to :

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. आयकर आयुक्त(अ)/ The CIT(A)-
4. आयकर आयुक्त CIT
5. विभागीय प्रतिनिधि, आय.अपी.अधि., मुंबई/DR, ITAT,
Mumbai
6. गार्ड फाइल/Guard file.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai